RAJYA SABHA UNSTARRED QUESTION NO. 1009 ANSWERED ON TUESDAY, DECEMBER 09, 2025

CSR FUND IN TAMIL NADU OUESTION

1009 Shri I.S. Inbadurai:

Will the Minister of Corporate Affairs be pleased to state:

- (a) the details of CSR fund utilisation during the last five years, year-wise;
- (b) whether guidelines exist for disbursement of CSR Funds and selection of beneficiaries, particularly for Swachh Bharat—related initiatives in government hospitals near bus stands and market areas in the State of Tamil Nadu and other southern States;
- (c) whether any expert study or Committee has examined to include maintenance expenses through digital display advertisement boards funded by Government schemes, private companies and PSUs under CSR, and if so, the details thereof; and
- (d) whether any violations in CSR spending have been reported and if so, the action taken thereon?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

[SHRI HARSH MALHOTRA]

- (a): All data related to CSR expenditure filed by companies in MCA21 registry is available in public domain at www.csr.gov.in. On the basis of annual filings made by companies in the MCA 21 registry, the State-wise CSR expenditure in India for the last five Financial Years i.e. FY 2019-20 to FY 2023-24 is attached at Annexure-I.
- (b): As per the provisions of the Companies Act, 2013, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor the CSR activities based on the recommendations of its CSR Committee. The Government does not issue any directions to Corporates to spend in any particular area or activity.
- (c): No, Sir.
- (d): Whenever violation of CSR provisions is reported, action against such non-compliant Companies is initiated as per provisions of the Act after due examination of records and following due process of law. In the last three Financial Years (FY) i.e 2022-23, 2023-24 and 2024-25, the details of companies who have been penalized and penalty amount imposed on them are at Annexure-II.

Refer to part (a) of Rajya Sabha Unstarred Question no. 1009 for 09.12.2025 State-wise CSR expenditure in India from FY 2019-20 to FY 2023-24

(Amount in Rupees Crore)

	(Amount in Rupees Crore)					
S.	States/ UTs	FY	FY	FY	FY	FY
No.		2019-20	2020-21	2021-22	2022-23	2023-24
1.	Andaman And Nicobar Island	1.29	2.86	9.71	2.53	3.03
2.	Andhra Pradesh	710.23	719.81	663.50	986.77	1,129.75
3.	Arunachal Pradesh	18.02	10.58	119.42	13.36	39.57
4.	Assam	285.00	180.23	406.42	474.96	488.62
5.	Bihar	110.48	89.89	178.97	241.41	260.53
6.	Chandigarh	15.58	13.40	51.19	18.44	113.31
7.	Chhattisgarh	269.68	325.63	317.70	609.08	422.73
8.	Dadra and Nagar Haveli & Daman and Diu	27.88	27.23	18.27	23.22	30.17
9.	Delhi	830.00	724.59	1,198.50	1,517.07	1,949.95
10.	Goa	43.91	41.92	45.43	60.91	85.79
11.	Gujarat	984.37	1,461.60	1,613.18	2,060.02	2,707.54
12.	Haryana	537.91	550.86	687.13	720.38	816.95
13.	Himachal Pradesh	78.78	106.31	140.27	141.40	148.59
14.	Jammu and Kashmir	25.27	35.56	50.68	72.19	98.54
15.	Jharkhand	155.21	226.54	243.95	389.65	414.63
16.	Karnataka	1,448.16	1,277.81	1,849.82	2,058.73	2,254.88
17.	Kerala	298.56	290.67	241.58	362.85	387.91
18.	Lakshadweep	-	0.01	0.97	0.02	0.36
19.	Leh & Ladakh	-	-	14.84	11.72	30.41
20.	Madhya Pradesh	220.46	375.51	427.48	668.32	600.47
21.	Maharashtra	3,353.24	3,464.81	5,407.40	5,705.54	6,065.95
22.	Manipur	14.21	10.39	15.62	53.60	83.19
23.	Meghalaya	17.65	17.63	19.63	22.94	30.94
24.	Mizoram	0.25	0.97	6.94	11.01	4.48
25.	Nagaland	5.10	3.57	12.46	13.57	15.41
26.	Odisha	717.39	578.16	752.37	994.82	1,389.39
27.	Puducherry	11.32	12.43	9.31	14.29	32.68
28.	Punjab	189.44	158.46	185.41	263.51	351.89
29.	Rajasthan	734.12	670.00	713.85	1,122.65	1,145.67
30.	Sikkim	10.99	17.28	28.24	36.18	41.87
31.	Tamil Nadu	1,072.26	1,174.07	1,441.03	1,637.12	1,968.76
32.	Telangana	445.80	627.71	688.58	1,040.61	1,054.92
33.	Tripura	9.40	9.29	15.91	19.26	9.45
34.	Uttar Pradesh	577.98	907.32	1,345.02	1,213.12	1,545.01
35.	Uttarakhand	124.70	160.58	228.09	307.60	360.76
36.	West Bengal	423.85	471.48	571.89	782.74	862.57
37.	PAN India*	9,385.66	7,805.03	5,789.58	6,104.58	6,960.21
38.	Other Centralized Funds	1,790.69	3,491.30	1,631.01	1,145.78	1,000.83
39.	NEC/Not Mentioned*	20.97	169.47	0.09	10.12	1.06
Total		24,965.82	26,210.95	27,141.45	30,932.08	34,908.75

(Data upto 31.03.2025) (Source: Corporate Data Management Cell)

^{*} Companies either did not specify the names of State/UT or indicated more than one State/UT where projects were undertaken.

Annexure referred para (d) to in reply to Rajya Sabha Un-Starred Question no. 1009 for 09.12.2025.

Sr. No.	Financial Year (FY)	No. of Companies penalised	Penalty imposed (Rs. in cr.)	
1.	2022-23	06	2.97	
2.	2023-24	11	3.32	
3.	2024-25	13	13.65	
	Total	30	19.94	
